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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 632/2002

New Delhi, this day the 5th March, 2002

HON'BLE MR. S.A.T. RIZVI, MEMBER (A)

Shri Harinder Kumar
S/o Late Sh. Ram Sewak,
R/o H. No. 33/117,
Trilok Puri,
Delhi - 91

... Applicant

(By Advocate : Shri B.S. Chaudhary)

Versus

1. Secretary, Ministry of Urban Development,
Union of India, Nirman Bhawan, New Delhi
2. Secretary,
Ministry of Social Welfare,
Govt. of N.C.T. of Delhi
Old Secretariat Delhi
3. Chief Engineer Zone-I,
Public Works Department,
N.C.T. of Delhi, M.S.O. Building,
7th Floor, I.P. Estate, New Delhi
4. Superintendent Engineer,
Co-ordination Circle, (Civil)
C.P.W.D. Indraprastha Bhavan, New Delhi
5. Dy. Secretary (Services),
Services-II, Department
5, Sham Nath Marg, New Delhi
6. Engineer Officer, P.W.D. Circle-I
Govt. of NCT of Delhi
Kaasturba Gandhi Marg, New Delhi
7. Dy. Director, Horticulture Division
DN-II, P.W.D. (D.A.), New Delhi ... Respondents

O R D E R (ORAL)

On an application made, the learned counsel is allowed to withdraw the OA. The same is, therefore, dismissed as withdrawn. It is clarified that no view has been formed as regards to the merit of the applicant's claim.

S.A.T. Rizvi

(S.A.T. RIZVI)
MEMBER (A)

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